

Understanding: I will serve the copies to the Respondents

*R.K.Balani*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

REVIEW APPLICATION No.: 77/95.

IN

ORIGINAL APPLICATION No.: 922/92

Shri R.K.Balani

... APPLICANT

v/s

Union of India & Others

... RESPONDENTS

*Mr. G. S. Joshi* Review Petition of the Original Applicant to the Order

Dt. June 8, 1995. Passed in Original Application No. 922 of 92.

1. I, Shri R.K.Balani, working as : Scientific Officer (SF), Computer Division, Bhabha Atomic Research Centre, Trombay, Bom - 700 085, do say on Solemn affirmation as under :
2. I have persued the copy of Judgement dt. 8.6.95 of the Hon'ble Tribunal in the above mentioned O.A. and accordingly I am conversant with the fact of the case. I say there are many Errors & Omissions apparent on the whole Judgement; which, not as per convention, seems to be based & worded on Resondents' Reply only where-as my O.A. has been completely omitted. (e.g.: Drs operating healthy right leg instead of faulty left leg.)
3. IN BRIEF :- O.A. not looked at all; Judgement is based on Respondents' Reply, indicating misrepresentation of facts and allegations; thereby Judgement should be ab initio Null & Void. There are following two types of glaring omissions :

Omissions of Discrete Illegal/ Plural / Immoral Components, which certainly prove malafide and bares offences/violations, from Hetrogenous allegations.

